



2026:AHC:125014

**HIGH COURT OF JUDICATURE AT ALLAHABAD**

**CRIMINAL MISC. BAIL APPLICATION No. - 19295 of 2026**

Yogendra Maurya

.....Applicant(s)

Versus

State of U.P.

.....Opposite  
Party(s)

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| Counsel for Applicant(s)      | : | Durga Prasad Singh |
| Counsel for Opposite Party(s) | : | G.A.               |

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**Court No. - 4**

**HON'BLE ARUN KUMAR SINGH DESHWAL, J.**

1. Heard Sri Durga Prasad Singh, learned counsel for the applicant, Sri Roshan Kumar Singh, learned A.G.A. for the State and perused the record.
2. The instant bail application has been filed with a prayer to release the applicant on bail during the trial in Case Crime No.0343 of 2026, under Sections 64(1), 115(2) B.N.S., P.S.- Gulariha, District- Gorakhpur.
3. Counsel for the applicant submitted that the applicant and victim were in relationship prior to her marriage and the applicant is said to have blackmailed the victim on the basis of some obscene photographs of the victim and alleged to have committed rape upon her on 19.03.2026; thereafter the victim came to her house on 22.03.2026; the applicant is again said to have committed wrong with the victim at her house in a inebriated condition and forced her to live with him. Counsel for the applicant submitted that there was a money dispute between the applicant and the husband of the victim and her other family members, in which the applicant was beaten by the family members of the victim for which an FIR was lodged by the applicant on 23.03.2026 under Section 109 BNSS, as a counterblast to the said FIR, present FIR has been lodged against the applicant on 27.04.2026, though there is no medical report showing any sort of violence on part of the applicant with the victim, even then the applicant has been falsely implicated in the present case. Applicant has no criminal history. The applicant is in jail since 28.04.2026. He further

submitted that charge sheet has been filed by the police, therefore, there is no requirement for custodial interrogation. In case the applicant is released on bail, he will not misuse the liberty of bail and would cooperate in the trial proceedings.

4. On the other hand, learned A.G.A. for the State opposed the prayer for bail but could not dispute the aforesaid fact.

5. Considering the entire facts and circumstances of the case, submissions of learned counsel for the parties and also keeping in view the nature of offence, evidence, complicity of the accused and also taking into account overcrowded jails and heavy pendency of criminal cases before the trial courts as well as considering the mandate of the judgement of the Apex Court in the case of **Kapil Wadhawan vs Central Bureau of Investigation** reported in **2025 SCC OnLine SC 3038** and without expressing any opinion on the merits of the case, I am of the opinion that the applicant is entitled to be enlarged on bail. Accordingly, the bail application is **allowed**.

6. Let the applicant- **Yogendra Maurya** involved in the aforementioned crime be released on bail, on his furnishing a personal bond and two sureties each in the like amount, to the satisfaction of the court concerned, with the following conditions:-

- i. The applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer or tamper with the evidence.
- ii. The applicant shall cooperate in the trial/investigation sincerely without seeking any adjournment.
- iii. The applicant shall not indulge in any criminal activity or commission of any crime after being released on bail.
- iv. The applicant shall attend in accordance with the conditions of the bond executed by him.

7. In case of breach of any of the above conditions, it shall be a ground for

cancellation of bail.

8. Identity, status and residence proof of the applicant and sureties be verified by the court concerned before the bonds are accepted.

9. It is made clear that the applicant shall be released on the basis of downloaded copy of this order from the official website of High Court Allahabad and verified by the concerned counsel with the undertaking that the certified copy will be filed within 15 days.

10. It is directed that the trial court shall send the release order to the concerned jail through Bail Order Management System (BOMS) to ensure early release of the applicant.

11. Office is directed to send a copy of this order to the applicant through concerned Jail Superintendent via e-mail or on e-prison portal and Trial Court via e-mode within 24 hours in compliance of the order of the Apex Court in the case of **Policy Strategy for Grant of Bail, In Re: Suo Motu Writ Petition (Crl.) No.4 of 2021** decided on 31.01.2023 reported in **(2024) 10 SCC 685** as well as **Pila Pahan @ Peela Pahan and others Vs. State of Jharkhand and another**, in **Writ Petition (Criminal) No. 169 of 2025**, decided on 29.05.2026.

(Arun Kumar Singh Deshwal,J.)

June 3, 2026

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